

**आयकर अपीलीय अधिकरण “बी” न्यायपीठ पुणे में ।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, PUNE**

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER**  
**AND**  
**SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

Sl. No.	ITA No./IT(SS)A No.	Name of Appellant	Name of Respondent	Asst. Year
1 & 2	1902 & 1903/PUN/2019	Rudra Promoters Pvt. Ltd., Sr. No. 19A, 20A, Plot No. 13 And 16, Gajanan Chambers, Visawa Park, Godoli, Satara – 415002  PAN : AAECR4758H	ACIT(CPC)-TDS, Ghaziabad	2013-14
3 to 6	1904 to 1907/PUN/2019	Rudra Promoters Pvt. Ltd., Sr. No. 19A, 20A, Plot No. 13 And 16, Gajanan Chambers, Visawa Park, Godoli, Satara – 415002  PAN : AAECR4758H	ACIT(CPC)-TDS, Ghaziabad	2014-15
7 to 10	1908 to 1911/PUN/2019	Rudra Promoters Pvt. Ltd., Sr. No. 19A, 20A, Plot No. 13 And 16, Gajanan Chambers, Visawa Park, Godoli, Satara – 415002  PAN : AAECR4758H	ACIT(CPC)-TDS, Ghaziabad	2015-16
11	624/PUN/2019	Shankarrao Keshavrao Patil, Koteshwar Colony, Shahupuri Road, Satara – 415002  PAN : ABCPP7355C	ACIT, Satara Circle, Satara	2015-16
12	901/PUN/2019	Pravin Vishwanath Patil, Flat No. 19, 41/42, Meghana Terraces, Paud Road, Mritunjay Society, Kothrud, Pune - 411038  PAN : AAXPP9197Q	Income Tax Officer, Ward – 3(5), Pune	2014-15
13	80/PUN/2020	Raghvendra D. Khedkar, Sector 25, Plot No. 420, Nigdi Pradhikaran, Pune – 411044  PAN : ABAPK7997H	ACIT, Circle – 10, Pune	2014-15
14	2409/PUN/2017	Kwality Tobacco Products, 226, Nehru Road, Lane No. 6, Jaisingpur, Tal.-Shirol, Kolhapur – 416101	DCIT, Central Circle, Kolhapur	2009-10



Assessee by	Sl. No. 1 to 10 & 13 – Shri Pramod Shingte Sl. No. 11, 14, 17 to 23 & 24 - None Sl. No. 12 & 16 – Shri Rohit Sl. No. 15 – Shri Suhas Bora Sl. No. 25 to 43 – Shri Kishor Phadke
Revenue by	Sl. No. 1 to 10, 12 & 24 - Shri Sudhendu Das Sl. No. 11, 13, 15 & 16 – Shri S.P. Walimbe Sl. No. 14 & 17 to 23 – Shri Deepak Garg S. No. 25 to 43 – Shri Vitthal Bhosale
Date of hearing	22-02-2021
Date of pronouncement	22-02-2021

### आदेश / ORDER

#### PER BENCH :

These bunch of 43 appeals by different assessees and Revenue for the various assessment years mentioned in the caption are directed against the orders of Commissioner of Income Tax (Appeals).

2. We find some of the appeals by the assessee were filed with a delay. The assessees filed an affidavit explaining the reasons for delay. After hearing both the parties, we find that the reasons stated by the assessees are bonafide which really prevented the assessee to file the present appeal in time. Therefore, the delay in all such cases are condoned.

3. We find that all the assessees and Revenue wish to withdraw the appeals in view of having filed applications under Vivad Se Vishwas Scheme.

4. The ld. DR has no objection in all the cases above including Revenue appeal in withdrawing of such appeals.

5. In view of the request made by the assesseees and Revenue all the appeals are dismissed as withdrawn.

Order pronounced in the open court on 22<sup>nd</sup> February, 2021.

Sd/-  
(Inturi Rama Rao)  
ACCOUNTANT MEMBER

Sd/-  
(S.S. Viswanethra Ravi)  
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 22<sup>nd</sup> February, 2021.

RK

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A) concerned
4. आयकर आयुक्त / The CIT concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,  
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune